

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 26

IA 319/2021 In C.P.(IB)1687/MB/2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **03.06.2024**

NAME OF THE PARTIES: **EDELWEISS ASSET RECONSTRUCTION**
COMPANY LTD V/s MAXX MOBILE
COMMUNICATIONS LTD.

Section 7 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA No. 319/2021 -

1. None present for the Applicant.
2. Mr. Amit Dhall Advocate appeared for the Respondent.
3. On perusal of the record it is seen that on the last date of hearing none appeared for the Applicant and it was made clear that if none appears on behalf of the Applicant on the next date of hearing then this application will be dismissed for want of prosecution.
4. Today also nobody presents on behalf of the Applicant. It follows that Applicant is not interested to prosecute the application.
5. In view of the aforesaid, **IA No. 319/2021** is **dismissed** for want of prosecution.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)